

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**IB-383/ND/2022**  
**IA- 3595/2023**

**IN THE MATTER OF:**

**Ascent Buildtech Pvt. Ltd.**

... **Appellant/Petitioner**

**Under Section: 10 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** :  
**For the Respondent** :  
**For the Reliance** : Adv. Akhil Sachar, Adv. Sunanda Tulsyan in IA-  
**Commercial Finance Ltd.** 3595/2023

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA- 3595/2023:** Ld. Counsel for the Ld. Counsel appearing for the Applicant submitted that she has settled her issues with the corporate applicant and a settlement has been entered into between the parties. Having submitted so, he sought to withdraw the captioned application. As prayed by him **the application is disposed of as withdrawn.**

**IB-383/ND/2022:** There is no appearance on behalf of the Applicant. Thus the petition **is dismissed for want of prosecution.**

Sd/-  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Sd/-  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**